

SCHEDULE II
FORM B

PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
INFRO-ALLIANCE TRADING PRIVATE LIMITED

1.	Name of Corporate Debtor	Infro-Alliance Trading Private Limited
2.	Date of Incorporation of Corporate Debtor	September 16, 1999
3.	Authority Under Which Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U51900MH1999PTC121786
5.	Address of the Registered Office And Principal Office (If Any) of Corporate Debtor	Flat No. 2605, 1 st Floor, Building No. 57 Kailash CHS, Gandhinagar, Bandra East, Mumbai – 400051.
6.	Date of Closure of Insolvency Resolutions Process	January 30, 2023 (Certified Copy of Order received by Liquidator on February 17, 2023)
7.	Liquidation Commencement Date of Corporate Debtor	February 17, 2023 (Certified Copy of Order received by Liquidator on February 17, 2023)
8.	Name and Registration Number of the Insolvency Professional acting as liquidator	Mr Manoj Kumar Jain Regn No: IBB/IPA-001/IP-P00535/2017-2018/10960
9.	Address and Email of the Liquidator, as registered with the Board	Address : 11, Friends Union Premises CHS, 2 nd Floor, 227, P. D' Mello Road, Next to Hotel Manama, Fort, Mumbai- 400 001 Email : manojj2102@gmail.com
10.	Address and Email to be used for correspondence with the Liquidator	Address : 11, Friends Union Premises CHS, 2nd Floor, 227, P. D' Mello Road, Next to Hotel Manama, Fort, Mumbai- 400 001 Email for Correspondence : mj.infro@gmail.com
11.	Last Date For Submission of Claims	March 20, 2023

1. Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has passed an order for the commencement of liquidation process of Infro-Alliance Trading Private Limited dated January 30, 2023 (Certified copy of NCLT's order received by liquidator on February 17, 2023) under section 33 (1) of the IBC 2016. Hence the Liquidation commencement date is considered as February 17, 2023
2. The stakeholders of Infro-Alliance Trading Private Limited are hereby called upon to submit proof of their claims, on or before March 20, 2023 to the liquidator at the address mentioned against Sr.No 10.
3. The Financial Creditors shall submit their proof of claims by electronic means only.
4. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
5. Submission of false or misleading proof of claims shall attract penalties.

Place: Mumbai
Date : Feb 17, 2023




Manoj Kumar Jain

Liquidator for Infro-Alliance Trading Private Limited
Regn No: IBB/IPA-001/IP-P00535/2017-2018/10960